

ASSAM ACT V OF 1952

THE ASSAM MATERNITY BENEFIT (AMENDMENT)
ACT, 1952

(Passed by the Assembly)

(Received the assent of the Governor on the 15th
April 1952)[Published in the *Assam Gazette*, dated the 23rd April 1952]

An

Act further to amend the Assam Maternity Benefit Act, 1944

Preamble. WHEREAS it is expedient further to amend the Assam Maternity Benefit Act, 1944, hereinafter called the Principal Act, in the manner hereinafter appearing ;
It is hereby enacted as follows :—

Short title and extent. 1. (1) This Act may be called the Assam Maternity Benefit (Amendment) Act, 1952

(2) It shall have the like extent as the principal Act.

Amendment of Section 4 of Assam Act I of 1944. 2. (1) In sub-section (2) of Section 4 of the principal Act, for the clause (a) the following shall be substituted, namely :—

“(a) On plantations, at the rate of -/11/6 a day during the period of twelve weeks, that is, four weeks upto and including the day of her delivery and eight weeks immediately following that day ; such payments shall be in addition to usual food concession and shall be made weekly ;”

(2) In sub-section (3) of Section 4 of the principal Act, the word “maximum” shall be deleted.

Commencement and Saving. 3. (1) This Act shall be deemed to have taken effect on and from the date of commencement of the Assam Maternity Benefit (Amendment) Act, 1951 as if on that date this Act had been in force.

(2) Any act or thing done, proceedings commenced, order made or liability incurred under the provisions of the principal Act which would have been validly and properly done, commenced, made or incurred under the principal Act, if sub-sections (2) and (3) of Section 4 of the principal Act had been as provided by this Act, shall be deemed to have been validly and properly done, commenced, made or incurred thereunder.